

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.55661 of 2023**

Arising Out of PS. Case No.-143 Year-2023 Thana- BASOPATTI District- Madhubani

PAPPU MAHTO son of Suraj Mahto Village- Manmohan Ps- Basopatti Dist-  
Madhubani

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner/s : Mr. Ratanakar Jha, Advocate  
For the Opposite Party/s : Mr. Braj Kishore Pd., A.P.P.

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

- 2      29-08-2023                      Heard learned counsel for the petitioner and the State.
2. Petitioner apprehends arrest in registered for the offences punishable under Sections 272, 273/34 of the Indian Penal Code and Section 30(a) of Bihar Prohibition and Excise Act.
3. As per prosecution case, 244.7 liters illicit liquor and three motorcycles were recovered from the spot.
4. Learned counsel for the petitioner submits that no incriminating material has been recovered from the conscious possession of the petitioner. Petitioner is neither driver nor owner of the motorcycles in question and he has been made accused only on suspicion.
5. Learned A.P.P. for the State opposes the prayer for bail and submits that the petitioner has got one criminal



antecedent of similar nature.

6. Considering the criminal antecedent, prayer for anticipatory bail of the petitioner is refused.

**(Prabhat Kumar Singh, J)**

Navya/-

U		T	
---	--	---	--

